

DIVISION BENCH
COURT - I

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/295(KB)2023
IA(COMPANIES.ACT)/76(KB)2024,
IA(COMPANIES.ACT)/26(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	ATUL GUPTA VS GALLERIA OWNERS ASSOCIATION
UNDER SECTION	SEC. 97(1) RULE 11 OF NCLT

Appearances (via video conferencing/physically)

Mr.Rupak Ghosh,Adv.] For the petitioner
Mr.Sankarsan Sarkar, Adv.]
Mr.Avishek Guha, Adv.]
Ms. Arunika Dutta, Adv.]
Mr.Kaustav De Sarkar, Adv.]

Mr. Nirmalya Dasgupta,Adv.] For Respondent No.1
Ms.Sonali Mukhopadhyay,Adv.]

Mr.Ajit Kr. Chaubey,Adv.] For the Respondent
Mr. Rahul Kinkar Pandey,Adv.]
Mr.Vinayak Chaubey,Adv.]
Mr.Harshit Jaiswal,Adv.]
Ms.Debjyoti Belel, Adv.]

O R D E R

1. Ld.Counsel for the parties present.

2. IA(COMPANIES.ACT)/76(KB)2024-

- i. With the consent of the Ld. Counsel for all the parties **Ms.Shreya Choudhury,Adv.** having Mobile No. 7003307421 is appointed as Special Officer in place of **Mr. Chayan Gupta**, for holding the AGM for the

PJ

company covering the period till 31/03/2023 in terms of ‘Prayer -F’ at page No. 23 of the CP, who has expressed his inability to take up the assignment.

- ii. As agreed between the parties, an amount of Rs. 75,000/- (Rupees Seventy Five Thousand only) shall be paid to the Special Officer equally by all the parties within one week from today.
- iii. The Special Officer after consulting the parties, shall decide the date, time and venue of holding the meeting after issuing notices as required, and will file Report after holding the meeting within one week thereafter.
- iv. Accordingly, IA(COMPANIES.ACT)/76(KB)2024 is stands disposed of.
- v. **Prayer A,B and C of the IA are also allowed.**

3. Post the matter on 26/06/2024.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)